

Statement-II*Details of levy of UDF at AAI's Managed airports in the Country*

| Sl. No. | Airport | Rate of UDF per embarking passenger | | Period of time | Effective date of levy of UDF |
|---------|---------------------------|-------------------------------------|---------------|-----------------------|-------------------------------|
| | | Domestic | International | | |
| 1. | Trivandrum | Nil | Rs. 575/-* | 15 Years | 01.03.2011 |
| 2. | Ahmedabad | Rs. 110/- | Rs. 415/- | 10 Years | 01.09.2010 |
| 3. | Udaipur | Rs. 150/- | - | 13 Years and 8 months | 15.06.2010 |
| 4. | Amritsar | Rs. 150/- | Rs. 910/- | 10 Years | 15.06.2010 |
| 5. | Varanasi | Rs. 150/- | Rs. 975/- | 20 Years | |
| 6. | Vizag (Vishakhapatnam) | Rs. 150/- | - | 15 Years and 3 months | 15.06.2010 |
| 7. | Trichy | Rs. 150/- | Rs. 360/- | 10 Years | 15.06.2010 |
| 8. | Jaipur | Rs. 150/- | Rs. 1000/- | 15 Years | 01.01.2010 |
| 9. | Mangalore | Rs. 150/- | Rs. 825/- | 10 Years | 01.09.2010 |

Status of Alliance Airlines

1725. SHRI TARUN VIJAY: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the status of Alliance Airlines a 'subsidiary' of Air India;
- (b) whether the staff of Alliance Airlines has now been merged with Air India;
- (c) whether there is a disparity in pay scales between Alliance Air and the staff of erstwhile Indian Airlines; and
- (d) if so, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) Alliance Air is a wholly owned subsidiary of Air India.

(b) No, Sir.

(c) and (d) The salary structures of employees of Air India are governed by the wage agreements entered into with the respective Unions/Association and they are appointed on a permanent basis. Whereas with a view to keep the cost of operations to the minimum, most of the employees in Alliance Air are either on deputation from Air India or have been recruited directly on fixed term employment agreement.

Adherence of safety standards by Airlines

1726. DR. K.P. RAMALINGAM:

SHRI P. BHATTACHARYA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government has asked all the airlines to adhere to prescribed safety standards strictly;

(b) if so, the details thereof;

(c) whether it is also a fact that Government held discussions with all the airlines in this regard;

(d) whether it is also a fact that some of the key areas came up for review; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): (a) to (e) All the airlines are required to strictly adhere to the requirements prescribed In the Aircraft Rules, Civil Aviation Requirements and various circulars/advisories issued by Directorate General of Civil Aviation (DGCA). Compliance of these requirements by airlines is monitored by the DGCA through surveillances/regulatory audits/spot checks. DGCA makes annual programme for all the Surveillances/Regulatory audits to be carried out by each Directorate and same is displayed on the website of the DGCA. The deficiencies observed are categorized depending upon the level of severity as class I and class II and are forwarded to the concerned airline for taking appropriate remedial action at their end. All the findings are discussed for appropriateness of the action taken.